

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-535/ND/2020

IN THE MATTER OF:

M/s. New India Colour Company Ltd.

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 18.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

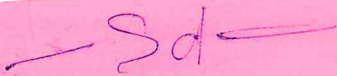
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Dr. Sarbjit Sharma, Advocate
For the Respondent/ Corporate-debtor :Mr. Shaurya K., proxy counsel

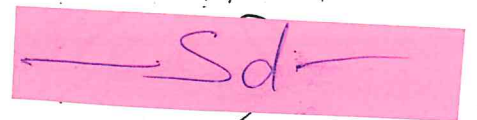
ORDER

IA No. 1931 of 2020

Heard the submissions made by Dr. Sarbjit Sharma, Advocate for the applicant (operational creditor). Serve notice on the non applicant within two weeks. Registry may also verify whether reply filed by the corporate debtor is available in the Court records or not and place the same before the Tribunal on the next date of hearing. At the request of the ld. counsel for the petitioner two weeks' time has been granted for filing rejoinder in the matter. The prayer is allowed. Post the matter to **22nd February, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)